

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-

- (1) F. No. 1-CA(5)/75/2024., dated the 27th September, 2024, publishing the 75th Annual Report and the Audited Accounts of the Institute of Chartered Accountants of India for the financial year ended 31st March 2024.
- (2) S.O. 4513(E)., dated the 15th October, 2024, amending the Principal Notification No. S.O. 1591(E), dated the 12th April, 2019.
- (3) No. 1-CA(5)/75A/2024., dated the 14th November, 2024, publishing a Corrigendum to the Notification No. 1-CA(5)/75/2024., dated the 27th September, 2024.

[Placed in Library. For (1) to(3), *See* No. L. T. 888/18/24]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Cost and Works Accountants Act, 1959:-

- (1) No. G/20-CWA/9/2024., dated the 27th September, 2024, publishing the 65th Annual Report and the Audited Accounts of the Institute of Cost Accountants of India for the financial year ended 31st March, 2024.
- (2) G.S.R. 642(E)., dated the 15th October, 2024, amending the Principal Notification No. G.S.R. 741(E), dated the 16th October, 2023.
- (3) G.S.R. 643(E)., dated the 15th October, 2024, amending the Principal Notification No. G.S.R. 787(E), dated the 15th October, 2015.

[Placed in Library. For (1) to (3), *see* No. L. T. 889/18/24]

OBSERVATIONS BY THE CHAIR

SHRI JAIRAM RAMESH (karnataka): Sir, ...(*Interruptions*)...

MR. CHAIRMAN: Yes, Jairam, you were saying something. ...(*Interruptions*)...

श्री जयराम रमेश : सर, उनको टाइम पर आने के लिए बोल दीजिए।

MR. CHAIRMAN: You have been in this House for long. ...(*Interruptions*)...

श्री प्रमोद तिवारी (राजस्थान): सर, सदन की गरिमा है।

श्री सभापति: कितना अच्छा लग रहा है कि आप सदन की गरिमा की बात कर रहे हैं। मेरा मन प्रफुल्लित हो गया है। माननीय मंत्री जी, समय पर आइए। And, the entire House, I am sure, must applaud. सदन की गरिमा देश की गरिमा है, हम सबकी गरिमा है।

श्री जयराम रमेश : चेयर की भी गरिमा है।

MR. CHAIRMAN: Hon. Members, what a paradox! We were talking about the dignity of this House. I have received 42 notices, the highest so far, in the last quarter of the century of adoption of the Indian Constitution, and the notices are under Rule 267. And, I had to seek counsel from Shri Jairam Ramesh, I called him to my Chamber. He is not the one who sent it, Shri Raghav Chadha has sent it. It is in public domain and in 100 per cent disregard of the provisions. It seems the gentleman has not read Rule 267 even once. ...*(Interruptions)*... One minute. And putting it in public domain is too serious a matter. I would want this House to maintain highest ethical standards and protect our privileges. It is under my contemplation. I had discussed with leaders what steps are to be taken because this is getting beyond control at the moment. Hon. Members, since the number is 42, with your leave, I would not be making reference to the names because the number can grow to any level, at the level we have here. But please take one thing into consideration. Under Rule 267, a Member wants that the House's normal functioning be suspended to discuss a matter, and the same Member has given more than one notice under Rule 267. That would be humanly impossible for anyone to accommodate the request of the Member. I would, therefore, urge the hon. Members to deeply reflect and allow me to proceed with the Business of the House. Now, Matters Raised with Permission, Shri M. Mohamed Abdulla. ...*(Interruptions)*... "Demand for Immediate Financial Relief Assistance for the People Affected by Cyclone Fengal in Tamil Nadu." ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... No. Nothing is going on record. ...*(Interruptions)*...

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I wish to raise a matter of urgent public importance regarding the devastating impact of Cyclone Fengal on the districts of Chennai, Villupuram, Cuddalore, Chengalpattu, Tiruvannamalai, Tirupathur, Krishnagiri and Dharmapuri. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members... ...*(Interruptions)*... One minute. ...*(Interruptions)*... Take your seat. ...*(Interruptions)*...

SHRI M. MOHAMED ABDULLA: The cyclone has caused widespread destruction, severely affecting infrastructure, agriculture, and leading to the tragic loss of many lives. ...*(Interruptions)*...

MR. CHAIRMAN: Take your seat. ...*(Interruptions)*... One minute. ...*(Interruptions)*...

Hon. Members, please. ...*(Interruptions)*... First take your seat. ...*(Interruptions)*...

SHRI M. MOHAMED ABDULLA: These districts, which have faced the brunt of the cyclone, have seen extensive damage to homes, roads, railway lines and bridges, power lines, and agricultural land, leaving countless families in a state of distress. ...*(Interruptions)*...

MR. CHAIRMAN: Take your seat. ...*(Interruptions)*... First, take your seat. ...*(Interruptions)*... I find some merit in what is coming from the Members. My problem is, and the Members would kindly appreciate, I have eight matters that have been raised. And let me tell you the matters that have been raised. “To discuss the recent controversy regarding Ajmer Sharif Dargah in Rajasthan; Concern over law and order situation in Sambhal, Uttar Pradesh; Concern over law and order situation in State of Manipur; Demand for special category status for Odisha; Concern over situation arising out of the recent cyclone Fengal in Tamil Nadu.” ...*(Interruptions)*... One minute, can you bear with me? You are an experienced person. I am soliciting cooperation of the House, to get feel of the House how I should proceed. Please take your seat. Then, “To discuss the allegation of corruption against Adani Group; Concern over deterioration of law and order situation and rise in crimes in Delhi; Need for special assistance to address the plight of people of Wayanad; Concern over atrocities on Hindus in Bangladesh attacks on their temples and arrest of ISKCON priest.” Now, hon. Members, one minute. ...*(Interruptions)*... Listen to me. ...*(Interruptions)*... Now, hon. Members, some of these issues are already listed in Zero Hour. ...*(Interruptions)*... The same Member. ...*(Interruptions)*... No. ...*(Interruptions)*... Prof. Ram Gopal Yadav. Others may take their seats. ...*(Interruptions)*... प्रोफेसर साहब, पहले आप मार्गदर्शन दीजिए कि मैं इन मुद्दों के बारे में क्या करूँ? आप प्रक्रिया बताइए। Others may please take your seats. Vaikoji, take your seat. मेरा सुझाव यह है कि ...**(व्यवधान)**...

SHRI VAIKO (Tamil Nadu): Sir, this is very serious. ...*(Interruptions)*...

MR. CHAIRMAN: Vaikoji. ...(*Interruptions*)... Is it a competition between you both? Can't you take your seat? ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... Now, Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, संभल के मामले में ...(**व्यवधान**)...

श्री सभापति : नहीं, नहीं, पहले आप मेरा मार्गदर्शन कीजिए कि अगर मैं आपको बोलने दूँ, तो और लोग भी बोलना चाहेंगे। मेरा निर्णय आ चुका है, मैं आपसे अनुरोध कर चुका हूँ। मैं यहाँ तक अनुरोध कर चुका हूँ कि एक ही सदस्य ने रूल 267 के तहत कई नोटिसेज दिए हैं।

प्रो. राम गोपाल यादव : सर, वह गलत है।

श्री सभापति : मुझे नहीं पता कि मैं कौन-सा नोटिस स्वीकार करूँ ! पहली बात तो यह है कि मेरे लिए यह असंभव है कि मैं एक साथ चार को उस पर बोलने दूँ। दूसरी बात यह है कि ऐसे सदस्यों की भी काफी संख्या है, जिन्होंने जीरो ऑवर नोटिस भी दे रखा है। मेरा आपसे अनुरोध रहेगा कि in Zero Hour, I will accommodate this. ...(*Interruptions*)... I will accommodate. ...(*Interruptions*)...

प्रो. राम गोपाल यादव : सर, पहले मुझे सुन तो लीजिए ...(**व्यवधान**)... आप तो सर्वज्ञ हैं, आप सब जानते हैं। ...(**व्यवधान**)... मेरी बात तो जरा सुन लीजिए। ...(**व्यवधान**)...

श्री सभापति : प्रोफेसर साहब, फिर वह इक्वालिटी का सिद्धांत वायलेट हो जाएगा।

प्रो. राम गोपाल यादव : सर, इक्वालिटी का सिद्धांत वायलेट नहीं हो रहा है, क्योंकि मैं जिस मुद्दे को उठा रहा हूँ। ...(**व्यवधान**)...

श्री सभापति: मैं आपको जीरो ऑवर में अभी बुलाता हूँ।

प्रो. राम गोपाल यादव : सर, जीरो ऑवर में मुझे नंबर एक पर बुलाइए। ...(**व्यवधान**)...

श्री सभापति : मैं अभी आपको बुलाता हूँ। ये जो बोल रहे हैं, इसके बाद मैं आपको बुलाता हूँ।

प्रो. राम गोपाल यादव : सर, वहाँ पर गोलियाँ चली हैं, लोग मारे गए हैं, सब कुछ हुआ है। ...(**व्यवधान**)...

श्री सभापति : मैं जीरो ऑवर में अभी आपको बुलाता हूँ। One second, please. ...*(Interruptions)*... Bear with me. ...*(Interruptions)*... So, Shri M. Mohamed Abdulla, please complete. Then, Prof. Ram Gopal Yadav.

MATTERS RAISED WITH PERMISSION

Demand for immediate financial relief assistance for the people affected by Cyclone Fengal in Tamil Nadu

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Mr. Chairman, Sir, I wish to raise a matter of urgent public importance regarding the devastating impact of Cyclone Fengal on the districts of Chennai, Villupuram, Cuddalore, Chengalpattu, Tiruvannamalai, Tirupathur, Krishnagiri and Dharmapuri. The cyclone has caused widespread destruction, severely affected infrastructure, agriculture and led to the tragic loss of many lives. These districts, which have faced the brunt of the cyclone, have seen extensive damage to homes, roads, railway lines, bridges, power lines, and agricultural land, leaving countless families in a state of distress. In the light of immense destruction caused by the cyclone, I urge the Government of India to provide immediate financial assistance of Rs. 2,000 crore for provision of essential aid to the affected communities, restore infrastructure and rebuilding agricultural sectors. This financial support is critical for rehabilitation of the affected areas and for ensuring that the families affected by the disaster can recover quickly.

Additionally, I request that a Central Team be sent to the affected areas to assess the damage in these districts and prepare a detailed report on the extent of destruction. The findings of the team are vital for planning and rehabilitation measures. Furthermore, I request the Government of India announce ex-gratia payments to the families of those who have tragically lost their lives due to the cyclone's impact, as a mark of compassion and solidarity. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri M. Mohamed Abdulla: Dr. V. Sivadasan (Kerala), Shri Saket Gokhale, (West Bengal), Shri Sandosh Kumar P, (Kerala), Shrimati Mahua Maji, (Jharkhand), Shri Niranjan Bishi, (Odisha), Shrimati Phulo Devi Netam, (Chhattisgarh), Dr. M. Thambidurai, (Tamil Nadu), Shri P. Wilson, (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. Fauzia Khan, (Maharashtra), Shri Haris Beeran, (Kerala), Shri Anil Kumar Yadav Mandadi, (Telangana),